

CBEC-20/16/15/2018-GST
Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs

New Delhi, dated 12th March, 2019

Order No. 2/2019-GST

In exercise of the powers conferred by sub-section (1) of section (5) of the Central Goods and Services Tax Act, 2017 (12 of 2017), hereinafter referred to as the “said Act”, read with notification No. 02/2017 – Central Tax dated 19.06.2017, the Central Board of Indirect Taxes and Customs hereby assigns the case specified at Column (2) of the Table below to the Central Tax officer specified at Column (3) of the said Table for the purpose specified at Column (4) of the said Table.

TABLE

S.No.	Description of the case	Central Tax Officer to whom the case is being assigned	Purpose
(1)	(2)	(3)	(4)
1.	<p>Case that is being investigated by the office of Commissioner of Central Tax, Mumbai Central vide file bearing F.No.V/AE/MC/TF-III/LAOPL/142/2018 relating to taxpayers with following GSTINs:</p> <ul style="list-style-type: none"> i. 27AADCB1093N1ZG ii. 27AAACP6317L1Z8 iii. 27AAJCM2232N1Z8 iv. 27AADCH4147D1ZU v. 27AACCL6362P1ZX vi. 27AABCW0381Q1ZU vii. 27AADCH4138C1ZX viii. 27AAFRCR9092M1ZL ix. 27AAECT2696Q1ZG x. 27AAECG7528G1ZH xi. 27AAFRCG5520K1ZJ xii. 27AAFRCB8613G1ZP xiii. 27AAGCK3701P1Z9 xiv. 27AAHCR6968G1ZT xv. 27AAICM1771F1ZG xvi. 27AADCS0967L1ZY xvii. 27AAHCA0613R1ZH 	Commissioner of Central Tax, Mumbai Central	Exercise of powers under section 73, 74 , 75 and 76 of the said Act in respect of the taxpayers mentioned in Column (2)

xviii.	27AADCG1613M1ZN		
xix.	27AAAFP8437A1ZG		
xx.	27AAHCP3235G1ZH		
xxi.	27AAACW8041N1ZW		
xxii.	27AABCF2615C1Z7		

(Kumar Satyam)
Assistant Commissioner (GST)